

PUNJAB VIDHAN SABHA

BILL NO. 18-PLA-2025

THE PUNJAB APPROPRIATION ACTS (REPEAL) BILL, 2025

A

BILL

to repeal the Appropriation Acts.

Be it enacted by the Legislature of the State of Punjab in the Seventy-sixth year of the Republic of India as follows:-

Short title and commencement.

1. (1) This Act may be called the Punjab Appropriation Acts (Repeal) Act, 2025.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

Repeal of Appropriation Acts.

2. The enactments specified in the Schedule are hereby repealed to the extent mentioned in the fourth column thereof.

Savings.

3. The repeal by this Act of any enactment shall not affect any other enactment in which the repealed enactment has been applied, incorporated or referred to; and this Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing;

nor shall this affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed or recognised or derived by, in or from any enactment hereby repealed;

nor shall the repeal by this Act of any enactment revive or restore any jurisdiction, office, liability, right, title, privilege, restriction, exemption, practice, procedure or other matter or thing not now existing or in force;

nor shall the repeal of the enactments by this Act affect the audit, examination, accounting, investigation, inquiry or any other action taken or to be taken in relation thereto by any authority and such audit, examination, accounting,

investigation, inquiry or action could be taken, and, or continued as if the said enactments are not repealed by this Act.

The Schedule
(See section 2)

| Year | No. | Short title | Extent of Repeal |
|------|-----|--|------------------|
| 1 | 2 | 3 | 4 |
| 1985 | 6 | The Punjab Appropriation (No.4) Act, 1985 | The Whole |
| 1985 | 7 | The Punjab Appropriation (No.5) Act, 1985 | The Whole |
| 1986 | 1 | The Punjab Appropriation (No.1) Act, 1986 | The Whole |
| 1986 | 2 | The Punjab Appropriation (No.2) Act, 1986 | The Whole |
| 1987 | 4 | The Punjab Appropriation (No.1) Act, 1987 | The Whole |
| 1987 | 5 | The Punjab Appropriation (No.2) Act, 1987 | The Whole |
| 1992 | 1 | The Punjab Appropriation Act, 1992 | The Whole |
| 1992 | 2 | The Punjab Appropriation (Vote on Account) Act, 1992 | The Whole |
| 1992 | 3 | The Punjab Appropriation (No.2) Act, 1992 | The Whole |
| 1993 | 13 | The Punjab Appropriation Act, 1993 | The Whole |
| 1993 | 14 | The Punjab Appropriation (No.2) Act, 1993 | The Whole |
| 1994 | 6 | The Punjab Appropriation Act, 1994 | The Whole |
| 1994 | 7 | The Punjab Appropriation (No.2) Act, 1994 | The Whole |
| 1994 | 10 | The Punjab Appropriation (No.3) Act, 1994 | The Whole |
| 1995 | 2 | The Punjab Appropriation (No.1) Act, 1995 | The Whole |
| 1995 | 3 | The Punjab Appropriation (No.2) Act, 1995 | The Whole |
| 1996 | 1 | The Punjab Appropriation (No.1) Act, 1996 | The Whole |
| 1996 | 2 | The Punjab Appropriation (No.2) Act, 1996 | The Whole |
| 1997 | 4 | The Punjab Appropriation (No.1) Act, 1997 | The Whole |

| | | | |
|------|----|---|-----------|
| 1997 | 6 | The Punjab Appropriation (No.2) Act, 1997 | The Whole |
| 1998 | 10 | The Punjab Appropriation (No.1), Act, 1998 | The Whole |
| 1998 | 11 | The Punjab Appropriation (Vote on Account) Act, 1998 | The Whole |
| 1998 | 16 | The Punjab Appropriation (No.2) Act, 1998 | The Whole |
| 1999 | 5 | The Punjab Appropriation (No.1) Act, 1999 | The Whole |
| 1999 | 6 | The Punjab Appropriation (No.2) Act, 1999 | The Whole |
| 1999 | 10 | The Punjab Appropriation (No.3) Act, 1999 | The Whole |
| 2000 | 1 | The Punjab Appropriation (No.1) Act, 2000 | The Whole |
| 2000 | 2 | The Punjab Appropriation (No.2) Act, 2000 | The Whole |
| 2000 | 17 | The Punjab Appropriation (No.3) Act, 2000 | The Whole |
| 2001 | 1 | The Punjab Appropriation (No.1) Act, 2001 | The Whole |
| 2001 | 2 | The Punjab Appropriation (No.2) Act, 2001 | The Whole |
| 2002 | 5 | The Punjab Appropriation (No.1) Act, 2002 | The Whole |
| 2002 | 6 | The Punjab Appropriation (Vote on Account) (No.2) Act, 2002 | The Whole |
| 2002 | 7 | The Punjab Appropriation (No.3) Act, 2002 | The Whole |
| 2003 | 1 | The Punjab Appropriation (No.1) Act, 2003 | The Whole |
| 2003 | 2 | The Punjab Appropriation (No.2) Act, 2003 | The Whole |
| 2003 | 18 | The Punjab Appropriation (No.3) Act, 2003 | The Whole |
| 2004 | 2 | The Punjab Appropriation (No.1) Act, 2004 | The Whole |
| 2004 | 3 | The Punjab Appropriation (No.2) Act, 2004 | The Whole |
| 2004 | 4 | The Punjab Appropriation (Vote on Account) Act, 2004 | The Whole |
| 2004 | 16 | The Punjab Appropriation (Vote on Account) (No.3) Act, 2004 | The Whole |
| 2005 | 6 | The Punjab Appropriation (No.1) Act, 2005 | The Whole |
| 2005 | 7 | The Punjab Appropriation (No.2) Act, 2005 | The Whole |
| 2006 | 5 | The Punjab Appropriation Act, 2006 | The Whole |

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|------|----|--|-----------|
| 2006 | 7 | The Punjab Appropriation (No.2) Act, 2006 | The Whole |
| 2007 | 2 | The Punjab Appropriation Act, 2007 | The Whole |
| 2007 | 3 | The Punjab Appropriation (Vote on Account) Act, 2007 | The Whole |
| 2007 | 4 | The Punjab Appropriation (No.2) Act, 2007 | The Whole |
| 2008 | 13 | The Punjab Appropriation Act, 2008 | The Whole |
| 2008 | 15 | The Punjab Appropriation (No.2) Act, 2008 | The Whole |
| 2009 | 1 | The Punjab Appropriation Act, 2009 | The Whole |
| 2009 | 2 | The Punjab Appropriation (Vote on Account) Act, 2009 | The Whole |
| 2009 | 9 | The Punjab Appropriation (No.2) Act, 2009 | The Whole |
| 2010 | 5 | The Punjab Appropriation Act, 2010 | The Whole |
| 2010 | 9 | The Punjab Appropriation (No.2), Act 2010 | The Whole |
| 2011 | 2 | The Punjab Appropriation Act, 2011 | The Whole |
| 2011 | 3 | The Punjab Appropriation (No.2), Act 2011 | The Whole |
| 2011 | 4 | The Punjab Appropriation(No.3), Act 2011 | The Whole |
| 2012 | 1 | The Punjab Appropriation Act, 2012. | The Whole |
| 2012 | 2 | The Punjab Appropriation (Vote on Account) Act, 2012 | The Whole |
| 2012 | 5 | The Punjab Appropriation (No. 2) Act, 2012 | The Whole |
| 2013 | 21 | The Punjab Appropriation Act, 2013. | The Whole |
| 2013 | 24 | The Punjab Appropriation (No.2), Act 2013 | The Whole |
| 2014 | 4 | The Punjab Appropriation Act, 2014 | The Whole |
| 2014 | 5 | The Punjab Appropriation (Vote on Account) Act, 2014 | The Whole |
| 2014 | 13 | The Punjab Appropriation (No.2) Act, 2014 | The Whole |
| 2015 | 11 | The Punjab Appropriation Act, 2015 | The Whole |
| 2015 | 12 | The Punjab Appropriation (No.2) Act, 2015 | The Whole |
| 2015 | 13 | The Punjab Appropriation (No.3) Act, 2015 | The Whole |

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|------|----|--|-----------|
| 2016 | 2 | The Punjab Appropriation Act, 2016. | The Whole |
| 2016 | 4 | The Punjab Appropriation (No.2) Act, 2016 | The Whole |
| 2016 | 5 | The Punjab Appropriation (No.3) Act, 2016 | The Whole |
| 2017 | 1 | The Punjab Appropriation (Vote on Account) Act, 2017 | The Whole |
| 2017 | 2 | The Punjab Appropriation Act, 2017 | The Whole |
| 2017 | 6 | The Punjab Appropriation (No.2) Act, 2017 | The Whole |
| 2018 | 5 | The Punjab Appropriation Act, 2018 | The Whole |
| 2018 | 6 | The Punjab Appropriation (No.2) Act, 2018 | The Whole |
| 2019 | 4 | The Punjab Appropriation (No.2) Act, 2019 | The Whole |
| 2019 | 7 | The Punjab Appropriation Act, 2019 | The Whole |
| 2019 | 8 | The Punjab Appropriation (No.3) Act, 2019 | The Whole |
| 2020 | 4 | The Punjab Appropriation Act, 2020 | The Whole |
| 2020 | 5 | The Punjab Appropriation (No.2) Act, 2020 | The Whole |
| 2021 | 2 | The Punjab Appropriation Act, 2021. | The Whole |
| 2021 | 4 | The Punjab Appropriation (No.2) Act, 2021 | The Whole |
| 2022 | 9 | The Punjab Appropriation Act, 2022 | The Whole |
| 2022 | 10 | The Punjab Appropriation (Vote on Account) Act, 2022 | The Whole |
| 2022 | 12 | The Punjab Appropriation (No.2) Act, 2022 | The Whole |

STATEMENT OF OBJECTS AND REASONS

The Bill is introduced with the need for the repeal of several outdated and obsolete laws within the state's legislative framework. It has been observed that a large number of Appropriation Acts enacted during past several years, in effect have lost any meaning, yet these are still remain listed on the Statute-Books. Furthermore, It has been emphasized that repeal of Appropriation Acts whose terms have ended will in no way have any adverse effect on actions that were validly taken or to be taken in relation thereto pursuant to these Acts as if the said enactments are not repealed by this act. It will, however, and importantly, serve the purpose of clearing the Statute-Books and alleviating the burden associated with outdated legislation.

HARPAL SINGH CHEEMA
Finance Minister, Punjab.

FINANCIAL MEMORANDUM

The Bill is introduced with the need for the repeal of several outdated and obsolete laws within the state's legislative framework. It has been observed that a large number of Appropriation Acts (money bills) enacted during past several years, in effect have lost any meaning, yet these are still remain listed on the Statute-Books. Furthermore, It has been emphasized that repeal of Appropriation Acts whose terms have ended will in no way have any adverse effect on actions that were validly taken or to be taken in relation thereto pursuant to these Acts as if the said enactments are not repealed by this act. It will, however, and importantly, serve the purpose of clearing the Statute-Books and alleviating the burden associated with outdated legislation.

As the Bill does not propose any provision that would result in recurring or non-recurring expenditure from the Consolidated Fund of the State, its enactment will have no financial implications for the State Government.

The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

CHANDIGARH:
THE 13TH JULY, 2025

R. L. KHATANA,
SECRETARY.

N.B. – The above Bill will be published in the Punjab Government Gazette (Extraordinary), dated the 14TH July, 2025 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).